

Misc. DJ ASJ No. 31/2020
CBI Vs. Hari Chand and Others

13.07.2020

Present: Sh. Harsh Kumar Sharma, Ld. Counsel for the applicant/surety.
Sh. Umesh Chandra Saxena, Sr. PP for CBI with HIO/Insp.
Shyam Rai from ACB/CBI, New Delhi.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

This is an application for release of surety/FDR moved on behalf of applicant Sh. Harsharan Singh, surety of accused Sanjay Kumar Singh. The same has been taken up for further consideration.

However, the original FDR and the file are not available. **Ahlmad is directed to furnish a written report in this regard by tomorrow i.e. on 14.07.2020 at 02.30 PM.**

List on 29.07.2020 awaiting the original FDR and the case file.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/13.07.2020

Misc. DJ ASJ No. 29/2020
CBI Vs. Rajesh Maroo

13.07.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

This is an application moved by the CBI for revival of an appeal.

Sh. Amit Kumar, Ld. Public Prosecutor concerned is stated to be unable to join the meeting due to some technical snags.

Ld. Sr. PP for CBI makes a submission that he is not aware about the facts of the present case.

It is observed that this application for revival of the appeal is pending since long. As such, a shorter date is being given for its final disposal.

Accordingly, Sh. Amit Kumar, Ld. Public Prosecutor concerned is requested to have all the technical arrangements in place for the next date of hearing.

Sh. Umesh Chandra Saxena, Ld. Sr. PP for CBI is also requested to make himself familiar with the facts of this case so that in case Ld. PP concerned is still not available/able to contact, the next date is not wasted.

As requested by Ld. Sr. PP for CBI, let a notice be issued (through WhatsApp or email) to concerned SP CBI for facilitating the necessary arrangements/briefing for the next date.

In the meantime, Ahlmad is directed to furnish a report regarding the status of appeal file by tomorrow i.e. on 14.07.2020 at 02.30 PM.

List on 27.07.2020 at 02.30 PM for final disposal.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADDC/ND/13.07.2020